

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
MA NO. 5 OF 2025/EZB  
IN CONNECTION WITH  
ORIGINAL APPLICATION NO. 112 of 2022  
IN THE MATTER OF:**

TARAKESWAR GREEN MATES

... APPLICANT

VERSUS

THE STATE OF WEST BENGAL & ORS.

... RESPONDENTS

I N D E X

Sl. No.	PARTICULARS	PAGES
1.	Affidavit by the Applicant	1-4

SL. NO. .... 16

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****MA NO. 5 OF 2025/EZB****IN CONNECTION WITH****ORIGINAL APPLICATION NO. 112 of 2022**

IN THE MATTER OF:

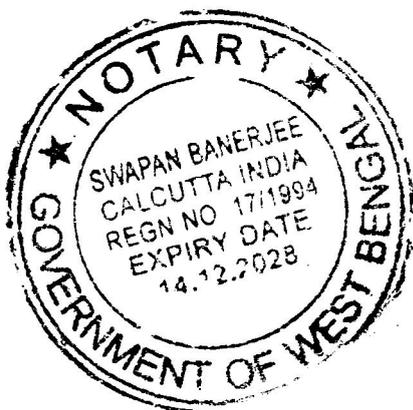
TARAKESWAR GREEN MATES

... APPLICANT

VERSUS

THE STATE OF WEST BENGAL &amp; ORS.

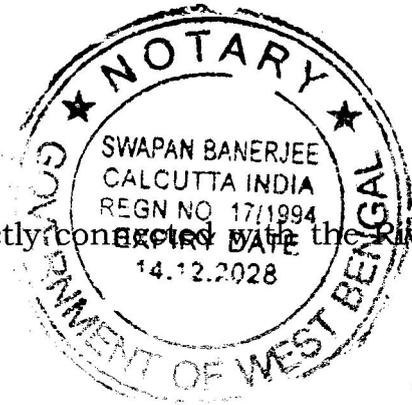
... RESPONDENTS

**AFFIDAVIT ON BEHALF OF THE APPLICANT IN OA 112 OF 2022**

I, Subhrakanti Samanta, son of Sudipta Samanta, aged about 33 years, by occupation – self employed, by religion – Hindu, residing at T. C. Road, Padmapukur, P.O. & P.S.- Tarakeswar, District- Hooghly, Pin- 712 410, do hereby solemnly affirm and state as follows:

1. I am the applicant in O.A. 112 of 2022 and well conversant with the facts and circumstances of the instant case. I am competent to affirm this affidavit.
2. The applicant states that the original application O.A. 112 of 2022 was filed before this Hon'ble Tribunal, being aggrieved by the inaction and/or non-action on the part of the Respondent authorities for failing to take steps against various unauthorized cow-shed owners who are polluting the River Ganga by dumping cow dung in the DVC Canal

X



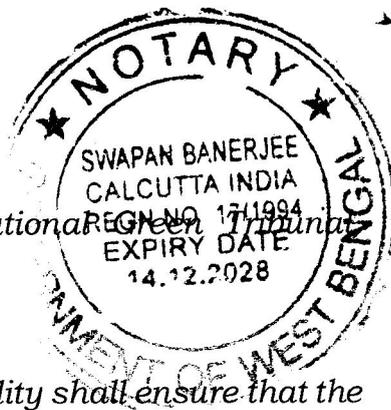
and/or Dankuni Canal, which are directly connected with the River Ganga.

3. The said original application being O.A. 112 of 2022 was disposed of by this Hon'ble Tribunal on 31.03.2023, thereby inter alia passing several directions to the respondent authorities, which are as follows:

*"From the documents on record, we find that three main Projects need implementation for restoration of the Dankuni Canal:-*

- (i) Completion of dredging/ de-siltation of the Canal which is stated to be completed within 180 days from the date of the work order. Therefore, we expect the same to have been completed by 31.03.2023;*
- (ii) Since land has been identified and the DPR of the same is also prepared, we direct the State Administration to take up the matter regarding final approval expeditiously for setting up of the Bio-Gas Plant within a period of six months i.e., by 30.11.2023;*
- (iii) We further direct that the Plant for making briquettes from cow dung be expeditiously considered by the Urban Development & Municipal Affairs Department, Government of West Bengal, and appropriate orders be passed in this regard within one month.*
- (iv) We further direct that the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i.e., by 30.11.2023 and file affidavit of compliance*

X



by 15.12.2023 with the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata.

- (v) We also direct that the Dankuni Municipality shall ensure that the sewerage drainage from the Khatala/sheds does not pour into the Dankuni Canal and appropriate Sewerage as the case may be. Management Plan be prepared for leading the sewerage away from the Dankuni Canal and for its proper treatment at STP, as the case may be.

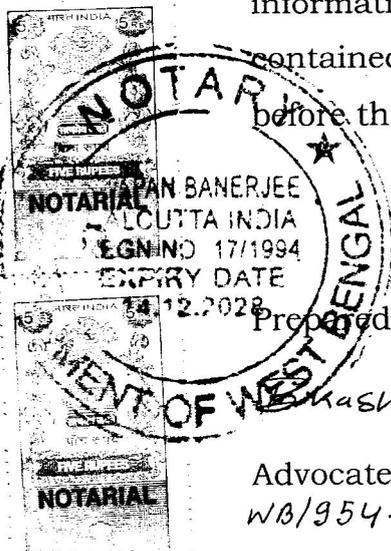
With the aforesaid directions, the Original Application No. 112/2022/EZ is accordingly disposed of.”

Your applicant craves leave refer said solemn order at the time of hearing, if necessary.

4. The applicant has gone through the affidavit dated 1<sup>st</sup> July, 2025, affirmed by one Mukta Arya, i.e., Respondent No. 9. In the said affidavit the respondent categorically stated that she took steps in accordance with direction no. iv in para 22 of the solemn order dated 31.03.2022 passed in OA 112 of 2022.
5. The applicant states that the respondent authorities, being State Administration and Dankuni Municipality, are completely silent regarding the other directions, which are directions no. i to iii and v of the solemn order dated 31.03.2022 passed in OA 112 of 2022.
6. The applicant states that the respondent authorities, being State Administration and Dankuni Municipality, till date did not take any steps in regard to the other directions, which are directions i to iii and v of the solemn order dated 31.03.2022 passed in OA 112 of 2022.

X

7. Upon enquiry, the applicant states that at present no khatala~~s~~ are within the vicinity of Dankuni Canal, but the applicant apprehends that after disposal of the aforesaid MA 5 of 2025, the said illegal khatal owners will again set up their illegal khatal within the vicinity of Dankuni Canal and again choke the said canal by dumping cow dung therein. Therefore, the applicant states before this Learned Tribunal that directions no. ii, iii and v of the solemn order dated 31.03.2022 passed in OA 112 of 2022 must be complied with by the respondent authorities in the near future, if occasion so arises.
8. Further, the applicant states that direction no. i of the solemn order dated 31.03.2022 passed in OA 112 of 2022 must be complied with by the respondent authorities for smooth water flow and/or water stream of the said Dankuni Canal.
9. In view of the above, the applicant states that directions no. i to iii and v of the solemn order dated 31.03.2022 passed in OA 112 of 2022 must be complied with by the respondent authorities.
10. The statements contained in paragraph no. 1 to 8 of the forgoing affidavit are true to my knowledge, which also includes are information derived from records, which I believe to be true and those contained in paragraph nos. 9 thereof are my respectful submission before this Learned Tribunal.



Prepared in my Office and Identified by me

Kash Shaw  
Advocate  
WB/954-A1/2014

Subhrakanti Samanta

19 JAN 2026

Deponent

Solemnly affirmed and declared

before me on identification

Swapan Banerjee  
S. Banerjee, Notary, Calcutta, India  
Govt. of W.D. Regn. No. 17/1994  
City Civil Court, Bar Association  
(2nd Floor), Calcutta-700 001

